

**2019**  
**High Court, Appellate Side**  
**Calcutta**

No. 6478-A

Dated, Calcutta the 7<sup>th</sup> November, 2019

From: Sri Bibhas Ranjan De,  
Registrar (Judicial Service)  
High Court, Appellate Side,  
Calcutta.

To : (i) All the District Judges of West Bengal & Andaman & Nicobar Islands, Chief Judges of City Civil/Sessions Court, and PSCC, Calcutta.  
(ii) Member Secretary, State Legal Services Authority, West Bengal  
City Civil Court Building, Calcutta - 700001  
(iii) Sri Subhra Sankar Bhatta, Judge, Commercial Court, Rajarhat, North 24-Parganas  
(iv) Sri Srikumar Goswami, Judge, Commercial Court, Alipore, South 24-Parganas  
(v) Sri Satya Arnab Ghosal, , Judge, Commercial Court, Siliguri, Darjeeling  
(vi) Sri Sourav Bhattacharya, Judge, Commercial Court, Asansol, Paschim Bardhaman

Sub: Schedule of Mediation Awareness cum Workshop Programme in November, 2019 and nomination of officers for attending the programme.

Sir,

I am directed to forward herewith the schedule of non-residential Mediation Awareness cum Workshop Programme to be organized on different venues by the High Court Mediation and Conciliation Committee in association with Mr. Victor Schachter, President, FSRI and his team members between 14<sup>th</sup> November, 2019 and 19<sup>th</sup> November, 2019 for augmenting the mediation process in West Bengal mentioning therein the dates, venue and the officers nominated to participate in the said programme.

In doing so, I am to inform further that the Hon'ble Court, while nominating, has also been pleased to allow the participating Officers of the adjoining districts viz. Kolkata, Howrah, Hooghly, North 24-Parganas, South 24-Parganas, Purba Medinipur, Paschim Medinipur, Nadia, Paschim Bardhaman and Purba Bardhaman to leave their respective station after court hours on the previous day of their respective dates of programme and those from the far off districts viz. Andaman & Nicobar Islands, Darjeeling, Jalpaiguri, Cooch Behar, Uttar Dinajpur, Dakshin Dinajpur, Malda, Murshidabad, Purulia, Bankura and Birbhum, to leave their stations after court hours one day before their respective dates of programme, as mentioned in the schedule pre-ensuring no inconvenience in the judgeship and to remain away therefrom till joining back soon after the programme is over and their such absence may be treated as "Leave on Duty" for the purpose of attending the programme as scheduled.

You are, therefore, requested to take a note of the above for your information and also for communication to the concerned Officers posted in your judgeship / under your control accordingly, making it convenient for them to avail themselves of the **Station Leave** and **Leave on Duty** as granted by the Hon'ble Court, facilitating to attend the programme as scheduled.

The matter is important and urgent.

Yours faithfully,

Encl: as stated

Sd/-  
**Registrar (Judicial Service)**

**Memo No. 6479-A**

Copy forwarded to **Director, West Bengal Judicial Academy**, AA-III/B-10, Rajarhat, New Town, Kolkata - 700160 for information and necessary action.

Encl : list of nominated officers (1 page)

Sd/-  
**Registrar (Judicial Service)**

**SCHEDULE OF THE MEDIATION AWARENESS CUM WORKSHOP PROGRAMME IN NOVEMBER, 2019**

| <b>Date</b> | <b>Venue</b>   | <b>Judicial Officers Nominated to attend</b>   | <b>Concerned Districts/ Sub-divisions</b>  | <b>Reporting Time</b> |
|-------------|--|--|--|-----------------------|
| 16.11.2019  | Barasat District Court Complex ADR Centre                | (i) District Judge, Barasat & all the Judicial Officers posted at Sadar sub-division of North 24-Parganas, excluding those on emergency duty.<br><br>(ii) Chairperson of all the Sub-Divisional Legal Services Committee (SDLSC) of North 24-Parganas              | North 24-Parganas  | 01:00 P.M.            |
| 17.11.2019  | West Bengal Judicial Academy, Rajarhat, New Town         | Chairperson of all the Sub-Divisional Legal Services Committee (SDLSC) of West Bengal and Andaman & Nicobar Islands  | All the Sub-Divisional Legal Services Committee (SDLSC) of West Bengal and Andaman & Nicobar Islands | 12:00 noon            |
|             | Rajarhat Commercial Court complex                        | Judicial Officers posted as Judge in Commercial Courts situated at Rajarhat, Alipore, Asansol and Siliguri   | Rajarhat, Alipore, Asansol and Siliguri  | 2:00 P.M.             |
| 18.11.2019  | Alipore District Court Complex ADR Centre                | (i) District Judge, South 24-Parganas and all the Judicial Officers posted at Sadar Sub-division of South 24-Parganas, excluding those on emergency duty.<br><br>(ii) Chairpersons of all the Sub-Divisional Legal Services Committee (SDLSC) of South 24-Parganas | South 24-Parganas  | 01:00 P.M.            |
|             | High Court Calcutta Auditorium, Sesquicentenary Building | Chairpersons of all the District Legal Services Authorities (DLSAs) of West Bengal and Andaman & Nicobar Islands   | All the districts of West Bengal and Andaman & Nicobar islands                                       | 04:30 P.M.            |

**N.B. :** The participating Officers of the adjoining districts viz. *Kolkata, Howrah, Hooghly, North 24-Parganas, South 24-Parganas, Purba Medinipur, Paschim Medinipur, Nadia, Paschim Bardhaman and Purba Bardhaman* are allowed to leave their station after court hours on the previous day of their respective dates of programme and those from the far off districts viz. *Andaman & Nicobar Islands, Darjeeling, Jalpaiguri, Cooch Behar, Uttar Dinajpur, Dakshin Dinajpur, Malda, Murshidabad, Purulia, Bankura and Birbhum*, are allowed to leave their stations after court hours one day before their respective dates of programme, as mentioned in the schedule pre-ensuring no inconvenience in the judgeship and to remain away therefrom till joining back soon after the programme is over and their such absence may be treated as "Leave on Duty" for the purpose of attending the programme as scheduled.